

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 124
(IB)-751(PB)/2019

IN THE MATTER OF:

Mr. Rajeev Kumar Gupta
v.
Mapsko Builders Pvt. Ltd.

.... Applicant/petitioner

.... Respondent

Order under Section 7 of IBC, 2016

Order delivered on 19.09.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner(s):-
For the respondent

Mr. Rakesh Kumar, Ms. Chetna Bisht, Advs.
Mr. Dhruv Rohtagi, Ms. Nandani Aishwarya, Advs.

ORDER

Mr. Rakesh Kumar, learned counsel for the petitioner states that in view of the Occupancy Certificate acquired by the corporate debtor on 08.08.2019 and the subsequent offer of possession made on 09.08.2019, he would like not to press the petition at this stage subject to his rights of recovering interest etc.

Dismissed as withdrawn subject to the condition as stated by the counsel.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)